

1966 और 1967 में रेस्तरांओं और होटलों से लिए गए घी के नमूनों में बनस्पति की मिलाबट पाई गई या उन में नमी की अधिकता प्रथवा रिकट वैल्यू की कमी के कारण उन्हें न्यून मानक का पाया गया।

ALLOCATION FOR WEST BENGAL

5412-B. SHRI B. K. DASCHOW-DHURY: Will the Minister of FINANCE be pleased to state:

(a) the amount of allocations made for West Bengal during the first year of the Fourth Five Year Plan for the implementation of the schemes under the said Plan; and

(b) The amount paid to West Bengal out of the allocation during the above period?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Central assistance of Rs. 38.83 crores was allocated to West Bengal for various State Plan and Centrally sponsored schemes during 1966-67.

(b) An amount of Rs. 37.98 crores was provisionally paid to the State Government in 1966-67.

REPRESENTATION FROM ENGINEERING INDUSTRY IN WESTERN REGION

5412-C. SHRI M. SUDARSANAM: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether any representation was received from the engineering industry

in the Western region suggesting that the Central Government should preferentially place orders with units which suffered from competitive disadvantages vis-a-vis their counterparts in the Eastern region; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) No representation was received from the Engineering Industry in the Western Region.

(b) Does not arise.

DEVELOPMENT OF TRIBALS IN ASSAM

5412-D. SHRI RUPNATH BRAHMA: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) the amounts allotted and spent for the development works of the tribal people of the autonomous hill districts of Assam in the Third Five Year Plan;

(b) the amount allotted and spent for the development works of the tribal people living in the plain districts of Assam in the Third Five Year Plan; and

(c) the amounts proposed to be provided for the tribal people of the autonomous hill districts and the plain districts of Assam in the Fourth Five Year Plan?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) and (b):

(Rs. in lakhs)

	Amount allotted			Amount spent		
	State Sector	Central Sector	Total	State Sector	Central Sector	Total
Hills	710.00	} 287.74	1222.74	668.27	165.36	833.63
Plains	225.00			192.97	39.10	232.07
Total	935.00	287.74	1222.74	861.24	204.46	1065.70

(c) The Fourth Five Year Plan has not so far been finalised.

PAYMENT OF DEMURRAGE BY GUJARAT FERTILIZERS

5412-E. SHRI R. K. AMIN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the amount of demurrage paid by Gujarat Fertilizers to the Railways and the port authorities during the last three years; and

(b) the amount of demurrage paid by (i) Heavy Engineering Corporation at Ranchi and (ii) by other Government of India Undertakings for manufacturing fertilizers during the first three years of their beginning?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH): (a) and (b). The information is being collected and will be placed on the table of the house in due course.

NON-RETURN OF MONEY DEPOSITED WITH FIRMS

5412-F. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of FINANCE be pleased to state:

(a) whether complaints have been received that certain business firms in Delhi have been and are still in the habit of approaching persons through brokers to deposit money with them and do not return the money when demanded;

(b) whether complaints have also been made that the Police do not take any action in these matters; and

(c) the action taken by Government to check this malpractice by the firms?

THE DEPUTY PRIME MINISTER & MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) to (c). The employment of brokers for soliciting deposits from the public does not offend any provisions of the law.

Disputes arising out of the non-repayment of deposits by non-banking companies are of a civil nature and the remedy will normally lie in having recourse to civil proceedings. However, complaints received by the police are also investigated to determine if any action is possible under the criminal law.

The Reserve Bank has issued certain directions to non-banking companies (and not firms registered under the Partnership Act) to put a curb on the acceptance of disproportionate deposits in the context of their capital structure. The non-banking companies (other than hire purchase and housing finance companies) are prohibited from accepting short-term deposits and there is also a ceiling on total deposits upto 25% of their paid-up capital and free reserves. In the case of hire purchase and housing finance companies, they are expected to maintain liquidity to the extent of 10% of their outstanding deposits and also to ensure that 25% of their outstanding debts on hire-purchase contracts are recovered in each half year. It is expected that these measures will prove beneficial in the long run.

ENQUIRY INTO THE GLOBE FINANCIERS AND SECURITY AND FINANCE (P) LTD., ASAF ALI ROAD, DELHI

5412-G. SHRI R. S. VIDYARTHI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Globe Financiers (P) Ltd., and Security and Finance (P) Ltd., Asaf Ali Road, Delhi have refused to pay the interest to the depositors and have also refused to return the deposits which had matured long ago;

(b) if so, the reasons therefor;

(c) whether the matter has been investigated by the C.B.I. and if so, the result thereof;

(d) the steps Government have taken or propose to take in order that the money is returned to the depositors in full; and